

ACT NO. XII OF 1912.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

[Received the assent of the Governor General on the 18th
September, 1912.]

An Act to facilitate the International Circula-
tion of Motor Vehicles.

WHEREAS it is expedient to authorise the Gover-
nor General in Council to make rules to give
effect to any Convention for facilitating the Inter-
national circulation of motor vehicles; It is hereby
enacted as follows:—

Short title
and extent.

1. (1) This Act may be called the Motor Vehicles
International Circulation Act, 1912.

(2) It extends to the whole of British India,
including British Baluchistan, the Sonthal Parganas
and the Pargana of Spiti.

Definition
of "motor
vehicle."

2. In this Act the expression "motor vehicle"
includes any vehicle, carriage or other means of con-
veyance propelled, or which may be propelled, on a
road by electrical or mechanical power either entirely
or partially.

Power to
make rules.

3. The Governor General in Council may make
rules for all or any of the following purposes,
namely:—

- (i) for the grant and authentication of any
travelling passes, certificates or authori-
ties for the use of persons temporarily
taking their motor vehicles out of British
India, or to drivers of such vehicles when
proceeding out of British India for the
purpose of driving such vehicles, and
- (ii) prescribing the conditions subject to which
motor vehicles brought temporarily into
British

British India by persons intending to make a temporary stay there may be possessed, used and driven.

4. All rules made under section 3 shall be published in the Gazette of India, and on such publication, shall have effect as if enacted in this Act.

Publication of rules and effect of publication.

5. Nothing in any enactment made by any authority in British India or in any rule made thereunder relating to—

Exclusion of other laws.

- (a) the registration of motor vehicles,
- (b) requirements as to construction or equipment of such vehicles, or
- (c) the licensing or qualifications of drivers of such vehicles,

shall apply in the case of any motor vehicle such as is referred to in clause (i) of section 3 or of any person possessing, using or driving the same, provided that the requirements of any rule made under the said clause and applicable to such vehicle or person are complied with.